

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 193 OF 2025 / EZ**

---

IN THE MATTER OF:

Soubhagya Patra

...Applicant

VERSUS

Odisha State Pollution Control  
Board & Others.

...Respondents

**INDEX**

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-6
2.	Photocopy of the letter No.20897 dtd.26.11.2025. (ANNEXURE – R1/1 )	7

By the Respondent No.1

Through

Kolkata  
Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.1  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:990308097

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 193 OF 2025 / EZ**

---

**IN THE MATTER OF:**

Soubhagya Patra

...Applicant

**VERSUS**

Odisha State Pollution Control  
Board & Others.

...Respondents

16 MAR 2026

**AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO.1.**

---

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.1 Board and, as such, am well-acquainted with the facts



and circumstances with the case and competent to swear this affidavit.

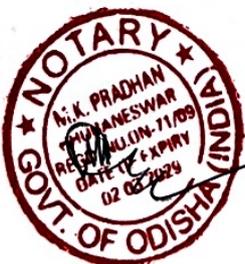
2. That I have gone through the averments made in the OA and understood the contents thereof.
3. That in this OA, the applicant has made allegation about illegal sand mining at Balanda (Nainlo) Sand Quarry lying at Nandadevi River at village Balanda under Kantapada Tahasil by the R-5. It is also alleged that the R-5 has failed to comply with the conditions stipulated in the environmental clearance order granted by the SEIAA, Odisha (R-6). In as much as the illegal mining is carried out outside the plot designated and transporting illegally mine sand using village road causing pollution.
4. That the Hon'ble NGT while adjudicating the aforesaid OA vide their order dtd.19.11.2025 at para-10 has been pleased to constitute a joint committee comprising of representatives of Central Pollution Control Board (CPCB), Odisha State Pollution Control Board (R-1) and Collector / District Magistrate, Cuttack and directed the



same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector & District Magistrate, Cuttack has been declared as the Nodal Agency for coordination and compliance.

5. That after receipt of copy of OA and order dtd.19.11.2025 of this Hon'ble Tribunal the R-1 Board has nominated Er. Rashmita Priyadarshini, Regional Officer, Cuttack of the R-1 to represent the Board in the joint committee constituted by the Hon'ble Tribunal in their order dtd.19.11.2025 and intimated the same to the Collector & DM, Cuttack (R-3) vide Board's letter No.20897 dtd.26.11.2025. A copy of the letter dtd.26.11.2025 is annexed to this affidavit and marked as **ANNEXURE - R1/1.**

6. That it is humbly submitted that as per the information received from the Regional Officer, Cuttack, who has been nominated to represent the Board in the joint



committee that the joint committee have already visited the site on dtd.17.12.2025 and conducted the spot enquiry in presence of the applicant and the counsel of the leasee and submitted a detail report with certain conclusion.

7. That further, it is humbly submitted that the R-1 Board has no other views than the findings of the joint committee recorded in the inspection report.
8. That the Respondent No.1 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
9. That the Annexure annexed to the present affidavit is true and correct copy of its original.
10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-71/2009  
 PH - 9437627119 (M)

*[Handwritten Signature]*  
 16/03/26

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 16<sup>th</sup> day of March, 2026.

**SWORN BEFORE ME**

*[Handwritten Signature]*

**DEPONENT**

Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN  
 NOTARY PUBLIC  
 BHUBANESWAR  
 REGD. NO. ON-71/2009  
 PH - 9437627119 (M)

*[Handwritten Signature]*  
 16/03/26



Annexure - R-1/1  
 EPABX: 2561909/2562847  
 Tel: 2562822, 2560955  
 Email: [Paribesh1@ospcbboard.org](mailto:Paribesh1@ospcbboard.org)  
 Website: [www.ospcbboard.org](http://www.ospcbboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)  
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
 Bhubaneswar - 751 012, INDIA

No. 20897  
 VII - L - Misc - 1261

Date: 26/11/2025

To

Speed Post / E-mail

The Collector & District Magistrate  
 Cuttack

Sub: OA No.193/2025/EZ - Soubhagya Patra vs. Odisha State Pollution Control Board & Ors. - regarding sand mining activity at Balada (Nainlo) Sand Quarry at Devi River at village Balada under Tahasil - Kantapada, Dist - Cuttack.

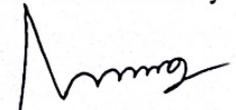
Sir,

Soubhagya Patra has approached the Hon'ble NGT, EZB, Kolkata with a prayer for issuance of appropriate direction to the Respondent authority not to violate the conditions of environmental clearance from using South West Village Road for illegal transportation of sand. The Hon'ble NGT while adjudicating the case vide their order dtd.19.11.2025 at para-10 has been pleased to constitute a joint committee comprising of representative of CPCB, OSPCB and Collector/District Magistrate, Cuttack and direct the same to meet within two weeks, undertake visit to the site, look into the grievance of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and the report of the joint committee is to be filed within one month. The Collector & DM, Cuttack has been declared as the Nodal Agency for coordination and compliance of the order.

Er. Rashmita Priyadarshini, Regional Officer, Cuttack has been nominated to represent the Board in the joint committee constituted by the Hon'ble Tribunal. Copy of OA and order dtd.19.11.2025 are enclosed for information and necessary action. The case is posted to 19.01.2026.

Encl: As above.

Yours faithfully

  
 Member Secretary

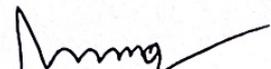
Memo No. 20898 / Date: 26/11/2025

Speed Post / E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Cuttack for information and necessary action.

Encl: As above.

OIC

  
 Member Secretary